

RAJASTHAN HIGH COURT

INFORMATION RELATED TO PENDING CRIMINAL CASES AGAINST ELECTED MEMBERS OF THE PARLIAMENT AND LEGISLATIVE ASSEMBLIES

As on 30.09.2025

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
1	Ajmer	-	-	-
2	Alwar	2023	1	Prosecution Evidence (1)
3	Balotra	-	-	-
4	Banswara	2019	1	Argument on Application (1)
		2020	1	Stay by Higher Court (1)
		2021	1	Prosecution Evidence (1)
		2022	3	Appearance of Accused (1) Argument on Application (1) Final Arguments (1)
		2025	1	Appearance of Accused (1)
5	Baran	2025	1	Prosecution Evidence (1)
6	Barmer	-	-	-
7	Beawar	2020	1	Stay by Hon'ble High Court (1)
8	Bharatpur	2024	1	Stay by order Hon'ble RHC (1)
9	Bhilwara	-	-	-
10	Bikaner	-	-	-
11	Bundi	-	-	-
12	Chittorgarh	-	-	-
13	Churu	2019	1	Reply of Application U/S 190 CrPc (1)
14	Dausa	2022	1	जवाब प्रार्थना पत्र (1)
		2024	1	साक्ष्य अभियोजन (1)
15	Deedwana- Kuchaman	-	-	-
16	Deeg	-	-	-
17	Dholpur	-	-	-
18	Dungarpur	2022	1	Prosecution Evidence (1)
19	Sri Ganganagar	2013	1	Record awaited from High Court, Jodhpur (1)
		2015	2	Prosecution Evidence (1) Final Arguments (1)
		2016	1	Final Arguments (1)
		2022	1	Prosecution Evidence (1)
		2025	1	Service of Bailable Warrant (1)
20	Hanumangarh	-	-	-
21	Jaipur District	2012	1	साक्ष्य अभियोजन (1)
		2016	1	साक्ष्य अभियोजन (1)
		2025	1	बहस चार्ज (1)
22	Jaipur Metro-I	2013	1	Prosecution Evidence (1)
		2025	2	Appearance of accused (1) Argument on appeal (1)
23	Jaipur Metro-II	2013	1	प्राप्त होने आदेश माननीय रा.उ.न्या. के स्तर पर लंबित है (1)
		2016	1	Arguments on Charges and for Consideration the result of further investigation as directed by this court through order dated 18.04.2022 (1)

S. No.	Name of Judgeship	Year(s) of Institution	No. of cases pending	Stage of proceeding of pending cases
		2022	1	बहस चार्ज (1)
24	Jaisalmer	2019	1	Prosecution Evidence (1)
25	Jalore	2023	1	Prosecution Evidence (1)
26	Jhalawar	-	-	-
27	Jhunjhunu	2024	1	Evidence (1)
28	Jodhpur District	-	-	-
29	Jodhpur Metro	2011	1	Defence Evidence (1)
		2024	2	Argument on Charge (1) Attendance Accused (1)
30	Karauli	2025	1	Appearance of Accused (1)
31	Khairthal-Tijara	-	-	-
32	Kota	2012	1	बहस प्रसंज्ञान (1)
		2021	1	Prosecution Evidence (1)
		2022	2	Hearing Argument on Charge (1) Prosecution Evidence (1)
		2023	3	Argument on Charge (1) Prosecution Evidence (2)
33	Kotputli-Behrora	2021	1	Appearance of Accused (1)
34	Merta	2020	1	Stay by High Court (1)
35	Pali	-	-	-
36	Phalodi	-	-	-
37	Pratapgarh	-	-	-
38	Rajsamand	-	-	-
39	Salumber	2020	1	Evidence (1)
40	Sawai Madhopur	-	-	-
41	Sikar	2021	1	Stay by High Court dated 28.08.2025 (1)
42	Sirohi	-	-	-
43	Tonk	2023	1	Prosecution Evidence (1)
44	Udaipur	2023	1	Evidence (1)
	Total		50	

Cases of MPs'/MLAs' (Circular No.15/P.I./2023 dt. 06.12.2023) Third Quarter-2025 (01.07.25 to 30.09.25)

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1. AJMER								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
2. ALWAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Thanagazi (Alwar)	20.10.2022	23/709/23	State Vs Kirodi Lal etc.	Prosecution Evidence	1.Kirodilal Meena (MP) 2. Hem Singh Bhadana (Former MLA) 3.Kanti Lal Meena (MLA)	—	गवाहान के जमानती वारंट जारी किये गये। पेशी 17.10.2025

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3. BALOTRA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
4. BANSWARA								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ACJM Banswara	14.09.2020	574/2020	State Vs. Bhawani Joshi	Stay by Higher Court	Bhawani Joshi (Former MLA)	Stay	Stayed by Hon'ble RHC Cr. Misc. Petition No. 6338/2022 Dt. 12.04.2023
2	ACJM Banswara	27.01.2022	145/2022 (177/2022)	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Prosecution Evidence
3	ACJM Banswara	14.05.2025	1016/2025	State Vs. Bhawani Joshi	Appearance of Accused	Bhawani Joshi (Former MLA)	-	Arguments on application
4	JM Banswara	28.02.2022	12/2022	State Vs. Premkant etc	Final Arguments	Bhawani Joshi (Former MLA)	-	Final Arguments

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	JM Banswara	25.02.2022	14/2022	State Vs. Premkant etc	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
6	JM Banswara	01.10.2019	202/2022 (628/2019)	State Vs. Bhawani Joshi	Argument on Application	Bhawani Joshi (Former MLA)	-	Reply of Application
7	JM Banswara	06.01.2021	346/2022 (281/2020)	State Vs. Bhawani Joshi	Prosecution Evidence	Bhawani Joshi (Former MLA)	-	Prosecution Evidence
5. BARAN								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	JM, Anta	02.01.2025	178/2023	State Vs Manoj etc.	Pro. Evidence	Kanwar Lal Meena (Former MLA)	NIL	Evidence recorded of PW 17 to PW 33
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
6. BARMER								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
7. BEAWAR								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	Gram Nyayalaya, Raipur	17.03.2020	CRO- 70/2020	State V/s Shaitanaram etc.	Stay by High Court	Smt. Shobha Chouhan (Sitting MLA)	4 Adjournment given.	पत्रावली में मा.रा.उ.न्या. के प्रकरण संख्या S.B. Cri. Misc. (Pet.) No. 2344/2022 Shobha Chouhan V/s State द्वारा स्थगन के आदेश है।
8. BHARATPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ACJM No.2, Bharatpur	08.02.2024	126/24	State/ MLA Smt. Shobharani Kushwah	For submission of chargesheets	Smt. Shobharani Kushwah (MLA)	Execution of arrest warrants issued against the accused shell be kept in abeyance by order Hon'ble RHC dated 17.08.2023	Cognizance was taken against accused, whos Arrest Warrant was stayed by Hon'ble Rajasthan High Court in S.B. Cri. Mis. Peti. No. 3302/2023 Shobharani Kushwah/ State of Rajasthan & Ors. order dated 17.08.2023
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
9. BHILWARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
10. BIKANER								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
11. BUNDI								
Cases punishable with life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
12. CHITTORGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishment with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases Punishable with imprisonment for 5 years or more								
1	ADJ LALSOT (Dausa)	03.06.2022	17/2022	STATE VS SHIV SHANKER URF BALYA AND ORS.	जवाब प्रार्थना पत्र	Sh. Jitendra Gothwal (Sitting MLA)	-	इस तृतीय त्रैमास मे अधिवक्ता परिवादी व अपर लोक अभियोजक ने जवाब दरखास्त हेतु समय चाहने के कारण जवाब प्रार्थना पत्र हेतु तारीख पेशी 14.11.2025 नियत की गयी है।
Other Cases								
1	ACJM No.1, Lalsot	07.11.2024	Cr. Reg. Case 1002/24	State Vs Jitendra Etc.	साक्ष्य अभियोजन	Sh. Jitendra Gothwal (MLA)	-	इस तृतीय त्रैमास में एक गवाह के बयान लेखबद्ध किये जाकर, गवाह संख्या 02 से 04 को जरिये गिरफ्तारी वारंट से तलब कर पत्रावली साक्ष्य अभियोजन में तारीख पेशी 10.10.2025 नियत की गयी है।
15. DEEDWANA-KUCHAMAN								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
16. DEEG								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

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S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
18. DUNGARPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ, Dungarpur	12.10.2022	11/2021 Session Case	State V/s Chetanlal and others	Prosecution Evidence	Umesh Damor (Sitting MLA)	-	Prosecution Evidence Pw-1 to Pw-3
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
19. SRI GANGANAGAR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
1	ADJ No. 2 Sri Ganganagar	07.05.2013	12/2013	State Vs Jaideep Bihani etc.	Awaiting Record	Jaideep Bihani (Present MLA)	3	Record awaited from High Court, Jodhpur
other cases								
1	ACD Sri Ganganagar	12.05.2015	14/2015	State Vs Lalchand etc	Prosecution Evidence	Ashok Chandna (Sitting MLA)	04, Prosecution Evidence	No Progress
2	ACJM, Gharsana Sri Ganganagar	18.09.2015	Cro 434/2015	State Vs Pawan Duggal	Final Arguments	Pawan Duggal (Former MLA)	15, Prosecution Evidence 2, Examination of Accused 7, Final Arguments	After completion of examination of accused, file staged for final arguments.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
3	ACJM, Gharsana Sri Ganganagar	05.03.2016	Cro 591/2022	State Vs Pawan Duggal	Disposed	Pawan Duggal (Former MLA)	4, Final Arguments 2, Judgement	Disposed on 09-09-2025
4	ACJM, Gharsana Sri Ganganagar	23.08.2022	Cro 404/2022	State Vs Hetram etc	Prosecution Evidence	Pawan Duggal (Former MLA)	11, Prosecution Evidence	PW12 to PW17 Recorded and rest witnesses are called through Summon and Bailable Warrants.
5	ACJM Gharsana Sri Ganganagar	07.10.2016	Cro 513/2025 (CIS No. 600/2016)	State Vs Pawan Duggal etc.	Final Arguments	Pawan Duggal (Former MLA)	10, Final Arguments	After completion of examination of accused, file staged for Final Arguments. Both Advocates seeks time for Final Arguments.
6	ACJM-2 Sri Ganganagar	19.05.2025	Cro 5600/2025	State Vs Jaideep Bihani etc.	Service of Bailable Warrant	Jaideep Bihani (Sitting MLA)	1	Process Issued
20. HANUMANGARH								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
21. JAIPUR DIST.								
Cases punishable with death of life imprisonment								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ADJ No.2 (Jaipur Dist.)	18.10.2023	82/25 (102/25)	सरकार बनाम समीर खां वगै.	बहस चार्ज	गिर्राज सिंह मलिंगा (भूतपूर्व एम.एल.ए)	-	पत्रावली अंतरित न्यायालय से प्राप्त की जाकर दिनांक 22.08.2025 को प्रथम बार पेशी में ली गयी। अभियुक्तगण रामलखन व भोला सिंह किसी अन्य मामले में न्यायिक अभिरक्षा में होने पर जरिए प्रोडक्शन वॉरंट तलब किये जाने के आदेश न्यायालय द्वारा प्रदान किये गये तथा प्रकरण में चार्ज बाबत बहस प्रस्तुत करने हेतु उपस्थित अधिावक्तागण को निर्देशित किया गया। तारीख पेशी दिनांक 20.09.2025 को परिवादी की ओर से अधिवक्ता ने वकालतनामा पेश किया। अभियुक्त रामलखन व भोलासिंह के लिए उसके अधिवक्ता में निवेदन किया कि वह धौलपुर जेल में न्यायिक अभिरक्षा भुगत रहे है जिन्हें प्रोडक्शन वारंट से तलब किया जाये। पत्रावली वास्ते बहस चार्ज दिनांक 04.10.2025 को रखी गई।
1	ADJ No. 4 (Jaipur Dist.)	17-10-2012	40/2012 (58/2014)	सरकार बनाम मोहन सिंह व अन्य	साक्ष्य अभियोजन	1. श्रीमती जाहिदा खान(पूर्व एम.एल.ए) 2. श्रीमती अनिता सिंह(पूर्व एम.एल.ए) 3. श्री भजनलाल शर्मा(वर्तमान एम.एल.ए) 4. श्री जवाहर सिंह बेढर्म(वर्तमान एम.एल.ए)	-	माह जुलाई 2025 में दिनांक 08.07.2025 को गवाह पी.ड. 74 लेखराज सिंह के बयान लेखबद्ध किये गये। दिनांक 09.07.2025 को गवाह पी.ड. 75 आसाराम के बयान लेखबद्ध किये गये। दिनांक 17.07.2025 को गवाह पी.ड. 76 फरीद के बयान लेखबद्ध किये गये। दिनांक 18.07.2025 को राजस्थान न्यायिक कर्मचारी संघ के आव्हान पर कर्मचारीगण को सामूहिक अवकाश पर रहने से पत्रावली दिनांक 30.07.2025 नियत की गई। दिनांक 30.07.2025 को गवाह पी.ड. 77 मेघराज मीणा के बयान लेखबद्ध किये गये। माह अगस्त 2025 में दिनांक 08.08.2025 को पी.ड. 78 मेघराम के बयान लेखबद्ध किये जो न्यायालय समय तंग होने से रिजर्व रखे गये। दिनांक 14.08.2025 को पी.ओ. साहब के अवकाश पर रहने से कोई प्रभावी कार्यवाही नहीं हुई। दिनांक 25.08.2025 को गवाह पी.ड.78 मेघराम के अधूरे बयान पूर्ण लेखबद्ध किये गये। माह सितम्बर 2025 में दिनांक 04.09.2025 को गवाह हरिकेश पी.ड.79 के बयान लेखबद्ध किये गये। दिनांक 18.09.2025 को गवाह राधेश्याम पी.ड.80 के बयान लेखबद्ध किये गये। दिनांक 24.09.2025 को गवाह शंकरलाल पी.ड.81 के बयान लेखबद्ध किये गये। वर्तमान में पत्रावली दिनांक 17.10.2025 को साक्ष्य अभियोजन हेतु नियत है। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे है।

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Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
3	ACJ & JM No.1, Jaipur Dist.	10.06.2016	89/2025 (573/2016)	सरकार बनाम सतवीर चौधरी व अन्य	साक्ष्य अभियोजन	रामनिवास गवारिया (वर्तमान एम.एल.ए.)	-	प्रकरण अंतरित होकर दिनांक 17.04.2025 को इस न्यायालय में प्राप्त होने पर दर्ज किया गया। प्रकरण में आगामी तारीख पेशी दिनांक 03.07.2025 साक्ष्य अभियोजन हेतु नियत की गई। दिनांक 03.07.2025 को गवाहान के उपस्थित नहीं आने के कारण पुनः तारीख पेशी दिनांक 25.09.2025 को गवाहान के उपस्थित नहीं आने के कारण तारीख पेशी दिनांक 14.10.2025 नियत की गई। प्रकरण के शीघ्र निस्तारण के प्रयास किये जा रहे हैं।
4		01.08.2016	30/2025 (731/2016)	सरकार बनाम अभिमन्यु	फैसला दिनांक 23.09.2025	अभिमन्यु (वर्तमान एम.एल.ए.)	-	प्रकरण में इस त्रैमास में तारीख पेशी दिनांक 14.07.2025, 04.08.2025, 21.08.2025, व 11.09.2025 को वास्ते बहस अंतिम हेतु नियत की गई। दिनांक 11.09.2025 को अधिवक्ता अभियुक्त द्वारा बहस हेतु अवसर चाहने पर आगामी तारीख पेशी पर बहस हेतु अंतिम अवसर दिया गया। दिनांक 17.09.2025 को बहस अंतिम सुनी जाकर पत्रावली में निर्णय हेतु दिनांक 23.09.2025 नियत की गई। पत्रावली में दिनांक 23.09.2025 को निर्णय सुनाया जाकर प्रकरण का निस्तारण किया गया।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
22. JAIPUR METRO - I								
Cases punishable with death or life impresionment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ- 9, Jaipur Metro-I	15.07.2025	Cr. Appeal 28/25	Mukesh Bhakar and ors Vs State	Argument on appeal	1. Mukesh Bhakar 2. Manish Yadav	1. appeallant want to time for argument on appeal	Lower court record received
2	ACJ & JM -12, Jaipur Metro-I	03.07.2025	27647/25	State Vs Ramniwas Gawadiya	Appearance of Accused	Ramniwas Gawadiya	6 (मुलजिम के जमानती वारण्ट की तामील बार-बार नही होने के कारण)	Chargesheet present with non presence of accused & called accused with bailable warrant
3	Gram Nyayalaya, Jaipur Metro -I	13.11.2013	752/13 (1329/19)	State Vs Anju Khangwal	Prosecution Evidence	Anju Khangwal (Ex M.L.A)	11 (उक्त प्रकरण में गवाहान की अनुपस्थिति तथा पी.ओ. साहब के स्थानान्तरण के कारण)	उक्त प्रकरण में साक्ष्य हेतु आवश्यक रूप से तामील करवाने हेतु तहरीर जारी की एवं जरिये अभियोजन अधिकारी को भी गवाहान को आवश्यक रूप से तामील जारी करने के लिए निर्देशित किया।
23. JAIPUR METRO - II								
Cases punishable with death of life imprisonment								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
1	ACD-4, Jaipur Metro-II	03.03.2016	FIR No. 422/14 Case No.- 01/2021	State Vs Shailendra Garg and Ors.	Arguments on Charges and for consideration the result of further investigation as directed by this court through order dated 18.04.2022	Mr. Shanti Dhariwal (Minister of Urban Development, Govt. of Rajasthan)	4	Closure reports submitted by investigation officer qua. Mr Shanti Dhariwal, Sh. N L Meena, Sh V M Kapoor & Sh Lalit K Panwar has been cosidered by this court & rejected. S.P. ACB has been directed to further investigation on certain points as mentioned and directed in order passed by this court on 18.04.22 in compliance of this order, ACB submitted the result of further investigation. Application filed by complainant for subsitution of his counsel has been disposed off. The order dated 26.11.21 of this court quashed and set aside by Hon'ble Raj. High Court in S.B. Cri. Revision No. 113/2022 vide order dated 17.01.23 and amended order passed in S. B. Criminal Misc. Application no. 35/2023 dated 6.02.23. Hon'ble RHC in the order dated 17.01.2023 mentioned the fact that " A coordinate bench of this court has quashed the proceeding arising out of the same FIR that the present accused in person are booked in qua accused petitioner Shanti Dhariwal."
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ASCJ CUM ACMM RAILWAY (Jaipur Metro II)	02.01.2013	RPF Bandikui 47A/2013 (11745/2014)	State Vs Kirodi Lal etc.	बहस प्रार्थना पत्र (प्राप्त होने आदेश माननीय राज. उच्च न्यायालय के स्तर पर लंबित है।)	1. Dr. Kirodi Lal Meena (MLA) 2. Shailendra Joshi (Former MLA)	-	अभियुक्तगण द्वारा मा.राज.उ.न्याया. द्वारा एस.बी.क्रिमीनल मिसलेनियस पिटीशन- 2776/2024 प्रस्तुत की गई है। मा.रा.उ.न्याया. द्वारा प्रकरण की कार्यवाही आगामी आदेश तक स्थगित की गई है। न्यायालय में पत्रावली प्राप्त होने आदेश मा.रा.उ.न्याया. के स्तर पर लंबित है। आगामी पेशी 29.10.2025
2	ASCJ CUM ACMM Com. Riots (Jaipur Metro II)	17.07.2022	'83/2018 (1043/2007) CIS No.- 1069/16	State Vs Kalicharan Saraf and Ors.	बहस चार्ज	Kalicharan Saraf (Sitting MLA)	प्रकरण अभियुक्त कालीचरण सराफ के अधिवक्ता द्वारा प्रस्तुत प्रा.पत्र के आदेश के प्रक्रम पर लम्बित है।	प्रकरण में प्रभावी कार्यवाही हेतु प्रयास किये जा रहे है। आगामी तारीख पेशी - 31.10.2025 नियत है।
24. JAISALMER								
Cases punishable with death or life imprisonment								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJM Pokaran (Jaisalmer)	13.11.2019	942/2019	State Vs Shaitan Singh etc	Prosecution Evidence	Shaitan Singh (Former MLA)	03 Witness is recorded in this quarter. Process is being issued. Total adjournment number during this quarter is 06.	Process issued for witness
25. JALORE								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	SC/ST Court, Jalore	29.09.23	180/23	State Vs Pankaj Devasi etc.	Disposed as on 11.08.2025	Ratan Devasi (Sitting M.L.A.)	-	Disposed as on 11.08.2025
2	JM Court, Bhinmal	20.08.25 (29.09.23)	180/23	State Vs Pankaj Devasi etc.	Prosecution Evidence	Ratan Devasi (Sitting M.L.A.)	-	5 Evidence taken
26. JHALAWAR								
Cases punishable with death or life impresionment								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
27. JHUNJHUNU								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	CJM, Jhunjhunu	29.05.2024	1087/2024	State/ Pawan and other	Evidence	1. Narendra Kumar Khichad (Ex M.P.) 2. Shubkaran Chaudhary (Ex M.L.A) 3. Subhash Poonia (Ex M.L.A.)	-	Evidence Completed
28. JODHPUR DIST.								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
29. JODHPUR METRO.								
Cases punishable with death or life imprisonment								
1	SPL JUDGE, SC/ST (POA) ACT CASES, Jodhpur Metro	16.12.2011	97/2011	UOI through CBI/ Sohan Lal etc.	Defence evidence	Malkhan Singh (Former MLA)	5 बचाव साक्ष्य में गवाह की अनुपस्थिति के कारण	अधिवक्ता अभियुक्तगण द्वारा साक्ष्य सफाई हेतु अवसर चाहने एवं बचाव साक्ष्य में कोई गवाह उपस्थित नहीं होने से कोई प्रगति नहीं हुई।
2	ADJ No. 7, Jodhpur Metro	16.07.2018	92/2018	State/ Gajendra Singh & Ors	Disposed	Ravindra Singh (Sitting MLA)	-	इस प्रकरण का निस्तारण दिनांक 15.09.2025 को हो चुका है।
3	ADJ No. 5, Jodhpur Metro	22.10.2024	164/2024	State/ Lokendra Singh	Argument on Charge	Rajendra Guda (Former MLA)	5 अभियुक्त के उपस्थित नहीं होने के कारण एवं जमानत जब्त होने के कारण	प्रकरण दिनांक 22.10.2024 को दर्ज हुआ तत्पश्चात अभियुक्तगण के अधिवक्तागण द्वारा भिन्न भिन्न पेशियों पर विविध प्रार्थना पत्र प्रस्तुत किये गये जिनका विधि अनुसार निस्तारण किया गया व अभियुक्तगण कुल 17 के विरुद्ध चार्ज विरचित किये जा चुके हैं।
Cases Punishable with imprisonment for 5 years or more								
1	SPL. Court CBI Cases, Jodhpur Metro	26.06.2020	009/2020	CBI/ Arun Shuri & Ors.	Disposed	Arun Shuri (Former MP)	-	इस प्रकरण का निस्तारण दिनांक 31.07.2025 को हो चुका है।
other cases								
1	CJM, Jodhpur Metro	19.12.2024	NCV No 59033/2024	State/ Mohan Singh etc.	Attendance accused	Ravindra Singh (Sitting MLA)	6 witness not presnet	इस त्रैमास में प्रकरण में दिनांक 02.07.2025 को अभियुक्तगण मोहनसिंह, अनिल पंवार, अमरसिंह, दीपेन्द्र, महिपाल सिंह व रविन्द्र गैर हाजिर की हाजिरी माफी प्रार्थना पत्र पेश किया जो स्वीकार किया गया व अन्य अभियुक्त ओमवीर सिंह दिनांक 11.06.2025 से पेशी पर अनुपस्थित होने से उसकी जमानत जब्त की गई जिस पर प्रकरण हाजिरी मुल्जिम की स्टेज पर लंबित है।

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
2	JM No. 7, Jodhpur Metro	04.03.2025	23/2025	State/ Ravindra Singh Bhati	Disposed	Ravindra Singh (Sitting MLA)	6 गवाह की तामील नहीं होने के कारण	इस प्रकरण का निस्तारण दिनांक 15.09.2025 को हो चुका है।
30. KARAULI								
Cases punishable with death or life imprisonment.								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	CJ & JM Nadoti	03.06.2025	113/2025	State Vs Ramesh Chand etc	Appearance of Accused	Ramesh Chand S/o Ramsahay	NIL	Cognizance was taken in final report on date of 03.06.2025
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
31. KHAIRTHAL-TIJARA								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
32. KOTA								
Cases punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with for 05 years or more								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM NO. 06, KOTA	06-10-2022	CR. REG. CASE 10861/22	State Vs Chandrakant a Meghwal Etc.	Hearing Argument on Charge	Chandrakanta Meghwal (Former M.L.A.)	3 Adjournment for reply of application and 3 Adjournment for Order of application.	Applcation presented by accused advocate rejected on 26-09-2025. File is fixed for charge argument on 31-10-2025
2	ACJM Ramganj Mandi (Kota)	13-10-2023	1551/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	8 (Witness is not present)	In this quarter, the statements of PW 12 Badan Singh, PW 13 Jagdish, PW 14 Vijay Shankar, and PW 15 Yashoraj were recorded. The next hearing date has been fixed for 14-10-2025.
3	ACJM Ramganj Mandi (Kota)	13-10-2023	1552/2023	State Vs Madan Dilawar Etc	Prosecution Evidence	Shri Madan Dilawar (Sitting M.L.A.)	7 (Witness is not present)	In this quarter, statements were taken from PW 11 Manjit Singh, PW 12 Netrapal Singh, PW 13 Yashoraj, and PW 14 Jagveer Singh. The next hearing has been scheduled for 14-10-2025.
4	JM DIGOD (Kota)	15-12-2012	576/2012	State Vs Prahlad	बहस प्रसंज्ञान	Bhawani Singh Rajawat (Former M.L.A.)	17 (the advocate sought more time for cognizance)	almost all witness statment have been taken. the file is return from the upper court with the decision of Aside of previous decision of taking cognizance on one article. and order to take again cognizance on article after hearing.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
5	ACJM No. 2 Kota	14-11-2022	11860/22	State Vs Bhawani Singh Rajawat Etc	Prosecution Evidence	Bhawani Singh Rajawat (Former M.L.A.)	0	witness PW-12 evidence complete and next date 10.10.2025 call evidence SER No. 14 last Evidence
6	ACJM NO. 3 KOTA	19-07-2021	7125/2021	State v/s Badrilal @ Birdhilal Etc	Prosecution evidence	Bhawani Singh Rajawat (Former M.L.A.)	No. of 11 adjournment. Due to long witness list	witness pw 14 Devlal, pw15 Omprakash Verma evidence was recorded.
7	JM Kanwas (Kota)	24-07-2023	340/2023	State V/s Heera Lal etc.	Argument on charge	Heera Lal Nagar (Sitting M.L.A.)	6 The advocates of the accuse took time for argument on charge	25 accused have been framed in charge and 9 remained

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
33. KOTPUTLI-BEHROR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	ADJ No. 2 Behror (Alwar)	01.12.2023	48/23	Vedprakash Vs Mohar Singh	Disposed- 08.08.2025	Vedprakash Solanki (Former)	-	Case Disposed- 08.08.2025
2	ACJM No.1, Kotputli	13.10.2021	310/2021	State Vs Ramkumar etc.	Appearance of Accused	Ramswaroop Kasana	no	Appearance of Accused
34. MERTA								
Case punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Case Punishable with imprisonment for 5 years of more								
1	CJM Nagaur	07.09.2020	877/20	सरकार बनाम भँवरलाल व अन्य	Stay	1. श्रीमती इन्द्रा देवी बावरी (पूर्व एम.एल.ए.) 2. श्री पुखराज गर्ग (पूर्व एम.एल.ए.)	1	माननीय सर्वोच्च न्यायालय द्वारा राजस्थान राज्य बनाम देवाराम Petition for Special Leave to Appeal (Crl.) No. 8191/21 में माननीय राजस्थान उच्च न्यायालय, जोधपुर के SBCRMSBA No. 8369/21 में स्थगन आदेश है।
Other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
35. PALI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
36. PHALODI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
37. PRATAPGARH								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	Gram Nyayalaya	03.01.2025	10/2025	St. Vs Pinkesh etc	Disposed	Sh. Ramlal Meena (Former)	0	Disposed - 13.09.2025
38. RAJSAMAND								

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
39. SALUMBER								
Cases punishable with death or life imprisonment								
1	CJ & JM, Sarada	07.02.2020	Cr. Reg. Case 34/2020	State Vs Shanta Devi & ors.	Evidence	Shanta Devi	Three adjournment is given due to summoning of witness	witness number 08 Pradeep Kumar Choubisa was recorded. Death Report of Witness 13 Dayanand Charan received for verification from PS Semari on the basis of which his evidence was closed. Evidence of Witness number 09 and 10 was recorded through VC
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
1	DJ Court Salumber	25.06.2025	Cr. Revision 01/2025	Shanta Devi Vs State of Raj.	Disposed on 29.08.2025	Shanta Devi	seven adjournment	Summoned the respondent and Revisioner submitted document and argument on application heard and dismissed Revision.
40. SAWAI MADHOPUR								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								

[illegible]

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
42. SIROHI								
Cases punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
other cases								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
43. TONK								
Case punishable with death or life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other cases								
1	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Sukhveer Singh Jonapuria Ex M.P. Tonk Sawai Madhopur	0	Evidence has been recorded of 15 witnesses.
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Kanhaiya Lal Choudhary at present MLA Todaraisingh-Malpura	0	Evidence has been recorded of 15 witnesses.

S. N.	Name of Court	Date of Institution	Case No.	Title	Present Status	Name of Mps/MLAs	No. of adjournment if any given during quarter with reasons	Progress made in the case during Quarter
	ACJM Malpura	18.04.2023	299/23	State Vs Sukhbeer Singh Jonapuria etc	Prosecution Evidence	Rajendra Gurjar, MLA Deoli Uniara	0	Evidence has been recorded of 15 witnesses.
44. UDAIPUR								
Cases Punishable with death of life imprisonment								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Cases Punishable with imprisonment for 5 years or more								
	NIL	NIL	NIL	NIL	NIL	NIL	NIL	NIL
Other Cases								
1	ACJ&JM (South) NO.2	20.03.2023	3772/23	State/ Ravindra singh Bhati etc	Evidence	Ravindra Singh Bhati (Sitting M.L.A.)	(03) Summon not served, & Witness not present	File is now at Evidence stage. Next date 21.11.2025